

WRITTEN ANSWERS TO QUESTIONS

[Translation]

Fire at Vigyan Bhavan

*206 DR. BENGALI SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Committee set up by Government to go into the causes of fire which broke out in Vigyan Bhavan, has since submitted its report;

(b) if so, the findings of the Committee and the details of suggestions made by it to check the recurrence of such incidents; and

(c) the steps being taken by Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) to (c). The Committee set up by Delhi Administration submitted its report on 25.7.1990 and its recommendations are under examination by the Delhi Administration in consultation with various agencies like the Municipal Corporation of Delhi, Delhi Development Authority, etc.

The Delhi Administration has remanded the matter to the Committee for further examination in order to arrive at a definite conclusion regarding the cause of the fire.

[English]

Migration of Central Government Employees from Kashmir

*209. SHRI AJOY MUKHOPADHYAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of State and Central Government employees who have mi-

grated from Kashmir valley to Jammu and other places in the country in the wake of the continued violence in Kashmir; -

(b) whether Government have been paying salaries and allowances to those employees;

(c) whether they are being given new postings in Jammu region till normalcy is restored in Kashmir valley;

(d) whether arrangements have been made for proper accommodation of the migrant employees in Jammu; and

(e) the arrangements made for the admission of the children of the migrant employees in schools and colleges?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) to (e). The Government of Jammu & Kashmir has advised that over 12,000 Government employees have been registered as migrants at Jammu. The number of registered migrant Government employees reported by Delhi Administration is over 2,000. The Central and Jammu & Kashmir Governments have issued instructions for payment of leave salary in favour of eligible migrant employees.

2. With a view to encouraging the Central Government employees to report for duty in the valley, it has been decided to give incentive in the form of payment of transfer grant and house rent allowance to be paid to them should they decide to keep their families elsewhere. Such employees are provided accommodation in secure places by the State Government at the duty station.

3. However, many migrant Central Government employees are still reluctant to return to the valley. Instructions have been issued to temporarily adjust the elsewhere

against the available vacancies in the respective establishments.

4. Arrangements for providing accommodation to some of the migrants, including Government employees, have been made in Jammu and Delhi. Admission of the children of migrants, including government employees, were taken up on priority in consultation with the Ministry of Human Resources Development, Ministry of Health, Ministry of Agriculture, Government of Jammu & Kashmir and other State Governments. Arrangements have been finalised for admitting students of Engineering, Medical, Agriculture and other colleges and schools.

[*Translation*]

Surplus Land in States

*210. SHRI C. D. GAMIT:
SHRI J. CHOKKA RAO:

Will the Minister of AGRICULTURE be pleased to state:

(a) the area of land declared surplus under Land Ceiling Act in each State;

(b) the extent of land acquired and allotted to the poor by Government therefrom; and

(c) the time by which the remaining land is likely to be acquired and drastic steps being considered by Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA):
(a) and (b). A Statement is enclosed.

(c) No time limit can be set for taking possession of remaining land which has been declared surplus as much of it is under litigation and/or covered by stay orders of various courts. States have however been advised to take steps for expeditious disposal of these cases pending in various courts.